

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 341 OF 2018 &**  
**IA Nos.1637 & 1638 OF 2018**

**Dated: 22<sup>nd</sup> November, 2018**

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Sai Wardha Power Generation Limited** .... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors** .... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Ms. Shruti Awasthi for R-2

**ORDER**

**IA NO. 1637 OF 2018**

***(Appl. for exemption from filing certified copy of impugned order)***

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Anand K. Mr. Ganesan appearing for the Appellant submitted that the instant application filed by the Appellant for exemption from filing certified copy of impugned order and the statement made in the application may kindly be accepted and the IA filed by the Appellant may be allowed on production of impugned order within a period of eight weeks.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the instant IA and the reasoning assigned in the application is acceptable and the same is accepted. Accordingly, the IA is allowed. With these observations, the instant IA stands disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of eight weeks i.e. on or before 18.01.2019.

**APPEAL NO.341 OF 2018**

Issue notice to the Respondents on the main Appeal and also on the IA No.1638 of 2018 returnable on 12.12.2018. Dasti, in addition is permitted.

Learned counsel, Ms. Shruti Awasthi accepts notice on behalf of Respondent No.2. Issue notice to Respondent Nos.1,3,4 & 5.

List the matter on **12.12.2018.**

**(S.D. Dubey)**  
**Technical Member**  
*pr/js*

**(Justice N.K. Patil)**  
**Judicial Member**